## Notifications of the Ministry of Road, Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA): Sir, I lay on the Table:-

- (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under Section 10 of the National Highways Act, 1956:
  - (1) S.O. 5452(E)., dated the 22<sup>nd</sup> December, 2023, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005, along with delay statement.
  - (2) S.O. 5468(E)., dated the 27<sup>th</sup> December, 2023, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005, along with delay statement.
  - (3) S.O. 5471(E)., dated the 27<sup>th</sup> December, 2023, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005, along with delay statement.
  - (4) S.O. 172(E)., dated the 15<sup>th</sup> January, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005, along with delay statement.
  - (5) S.O. 254(E)., dated the 18<sup>th</sup> January, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011, along with delay statement.
  - (6) S.O. 430(E)., dated the 2<sup>nd</sup> February, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011, along with delay statement.
  - (7) S.O. 686(E)., dated the 13<sup>th</sup> February, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011.
  - (8) S.O. 692(E)., dated the 14<sup>th</sup> February, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
  - (9) S.O. 806 (E)., dated the 21<sup>st</sup> February, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011.
  - (10) S.O. 807(E)., dated the 21<sup>st</sup> February, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
  - (11) S.O. 808(E)., dated the 21<sup>st</sup> February, 2024, amending the Principal Notification No. S.O. 1760(E), dated the 13<sup>th</sup> May, 2016.
  - (12) S.O. 832(E)., dated the 23<sup>rd</sup> February, 2024, amending the Principal

- Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011.
- (13) S.O. 833(E)., dated the 23<sup>rd</sup> February, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011.
- (14) S.O. 1052(E)., dated the 5<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (15) S.O. 1053(E)., dated the 5<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (16) S.O. 1056(E)., dated the 5<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (17) S.O. 1060(E)., dated the 5<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (18) S.O. 1104(E)., dated the 6<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011.
- (19) S.O. 1107(E)., dated the 6<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (20) S.O. 1335(E)., dated the 14<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (21) S.O. 1732(E)., dated the 16<sup>th</sup> April, 2024, amending the Principal Notification No. S.O. 689(E), dated the 4<sup>th</sup> April, 2011.
- (22) S.O. 1762(E)., dated the 22<sup>nd</sup> April, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (23) S.O. 1985 (E)., dated the 14<sup>th</sup> May, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (24) S.O. 2263 (E)., dated the 13<sup>th</sup> June, 2024, amending the Principal Notification No. S.O. 1096(E), dated the 4<sup>th</sup> August, 2005.
- (25) S.O. 2264(E), dated the 13<sup>th</sup> June, 2024, amending the Principal Notification No. S.O. 380(E), dated the 24<sup>th</sup> January, 2019.
- (26) S.O. 2266(E), dated the 13<sup>th</sup> June, 2024, amending the Principal Notification No. S.O. 1096 (E), dated the 4<sup>th</sup> August, 2005.

[Placed in Library. For (1) to (26), See No. L.T. 161/18/24]

- (B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, issues under Section 11 of the National Highways Authority of India Act, 1988:-
  - (1) S.O. 5453(E), dated the 22<sup>nd</sup> December, 2023, entrusting certain sections of NH-748 in the State of Karnataka, as mentioned therein, to the National Highways Authority of India, along with delay statement.

- (2) S.O. 5469(E), dated the 27<sup>th</sup> December, 2023, amending the Principal Notification No. S.O. 2866(E), dated the 1<sup>st</sup> September, 2017, along with delay statement.
- (3) S.O. 5470(E), dated the 27<sup>th</sup> December, 2023, entrusting certain sections of new NH-12 in the State of West Bengal, as mentioned therein, to the National Highways Authority of India, along with delay statement.
- (4) S.O. 170(E), dated the 15<sup>th</sup> January, 2024, amending the Principal Notification No. S.O. 3512(E), dated the 23<sup>rd</sup> November, 2016, along with delay statement.
- (5) S.O. 171(E), dated the 15<sup>th</sup> January, 2024, entrusting certain sections of National Highways in the State of Andhra Pradesh, as mentioned therein, to the National Highways Authority of India, along with delay statement.
- (6) S.O. 304(E), dated the 19<sup>th</sup> January, 2024, entrusting certain sections of the National Highways of various States, as mentioned therein, to the National Highways Authority of India, along with delay statement.
- (7) S.O. 305(E), dated the 19<sup>th</sup> January, 2024, rescinding the Notification No. S.O. 3032(E), dated the 22<sup>nd</sup> June, 2018, with immediate effect, along with delay statement.
- (8) S.O. 306(E), dated the 19<sup>th</sup> January, 2024, amending the Principal Notification No. S.O. 1457(E), dated the 9<sup>th</sup> May, 2017, along with delay statement.
- (9) S.O. 765(E), dated the 16<sup>th</sup> February, 2024, entrusting certain sections of NH-503D in the State of Punjab, as mentioned therein, to the National Highways Authority of India.
- (10) S.O. 1050(E), dated the 5<sup>th</sup> March, 2024, entrusting certain sections of National Highways in the State of Andhra Pradesh, as mentioned therein, to the National Highways Authority of India.
- (11) S.O. 1051(E), dated the 5<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 796(E), dated the 10<sup>th</sup> March, 2017.
- (12) S.O. 1054(E), dated the 5<sup>th</sup> March, 2024, rescinding the Notification No. S.O. 3965(E), dated the 31<sup>st</sup> October, 2019, with immediate effect.
- (13) S.O. 1055(E)., dated the 5<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 1055(E), dated the 12<sup>th</sup> March, 2020.
- (14) S.O. 1105(E), dated the 6<sup>th</sup> March, 2024, amending the Principal Notification No. S.O. 1521(E), dated the 24<sup>th</sup> June, 2010.

- (15) S.O. 1106(E), dated the 6<sup>th</sup> March, 2024, entrusting certain sections of new NH-34 in the State of Uttar Pradesh, as mentioned therein, to the National Highways Authority of India.
- (16) S.O. 1336(E), dated the 14<sup>th</sup> March, 2024, entrusting certain sections of NH-31 in the State of Bihar, as mentioned therein, to the National Highways Authority of India.
- (17) S.O. 1761(E), dated the 22<sup>nd</sup> April, 2024, amending the Principal Notification No. S.O. 304(E), dated the 19<sup>th</sup> January, 2024.
- (18) S.O. 1984(E), dated the 14<sup>th</sup> May, 2024, amending the Principal Notification No. S.O. 1426(E), dated the 5<sup>th</sup>May, 2017.
- (19) S.O. 2265(E), dated the 13<sup>th</sup> June, 2024, entrusting certain sections of NH-353I in the State of Maharashtra, as mentioned therein, to the National Highways Authority of India.

[Placed in Library. For (1) to (19), See No. L.T. 162/18/24]

## Report and Accounts (2022-23) of NIFT, New Delhi and related papers

वस्त्र मंत्रालय में राज्य मंत्री (श्री पिबत्र मार्गेरिटा)ः महोदय, मैं राष्ट्रीय फैशन प्रौद्योगिकी संस्थान अधिनियम, 2006 की धारा 21 की उप धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Thirty-Seventh Annual Report and Accounts of the National Institute of Fashion Technology (NIFT), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at(a) above.

[Placed in Library. See No. L.T. 163/18/24]

## \*MOTION OF THANKS ON THE PRESIDENT'S ADDRESS - Contd.

श्री सभापितः जो सतीश चंद्र दूबे जी के साथ हुआ, वह मेरे साथ भी हुआ था। कई बार वह कागज नहीं होता है, तो फिर ऐसा होता है। इनके मंत्री बनने के बाद जब मेरी इनसे चर्चा हुई, I can tell you that his performance will be one of the best. ये बहुत ही committed हैं, passionate हैं और अपनी बात को समझते हैं। इसलिए मुझे थोड़ा अजीब लगा कि ऐसा व्यक्तित्व है, ये 9 बार तो

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<sup>#</sup> Further Discussion continued from 28.6.2024.